

SHRI SYED SHAHABUDDIN (Kahangan): I beg to move:

Page 1, lines 12 and 13-

for "While handling any hazardous substance substitute "in the course of hazardous substance being handed" (5)

page 1, line 15—

after "war" insert " or civil disturbance" (6)

MR. CHAIRMAN: Are you pressing your amendments?

SHRI SYED SHAHABUDDIN: In view of the clarification given by the hon. Minister, I seek leave of the House to withdraw my amendments

MR. CHAIRMAN: Has the hon. Member leave of the House to withdraw his amendments.

SOME HON MEMBER: Yes

The amendments No. 5 and 6 were, by leave, withdrawn.

MR CHAIRMAN: The question is:

"Clause 2 stands part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clauses 3 to 5 were added to the Bill.

Clauses 6 and 8 were added to the Bill.

Clause 1, Enacting Formula and the long Title were added to the Bill.

SHRI KAMAL NATH: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

17.42 hrs.

BUSINESS ADVISORY COMMITTEE

12th Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTRY OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI HANGARAJAN KUARMANGALAM). Sir, I beg to present the 12th Report of the Business Advisory Committee

17.43 hrs.

STATEMENT BY MINISTER

[English]

Video Cassettes relating to assassination of late Shri Rajiv Gandhi

THE MINISTER OF HOME AFFAIRS (SHRI S. B. CHAVAN): I rise to take this statement in regard to video cassettes relating to the assassination of late Shri Rajiv Gandhi.

The special Investigating Team of the CBI which is investigating the case has so far seized 467 video cassettes one of which was found to be brand new and unused. The remaining 466 cassettes have been viewed and are still being viewed by a team of investigating officers for identifying the frames that could be relevant to the case.